

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 77 (MAH)/2014/(T.P.)
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

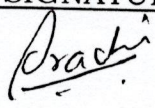
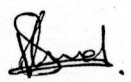
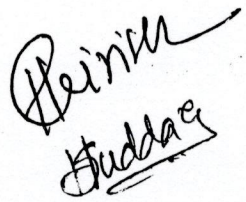
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 2.00 PM.

NAME OF THE PARTIES:

Mr. Girish Huddar
V/s.

M/s. Shri Vaijanath Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Prachi Manekar- Wazalwar	Adv for Respondents	
	Vidhyadhar Shinde	Adv. for petitioner	
	Girish Huddar	petitioner no. 1	
	Sneha Huddar.	petitioner no. 2	

Order

C.P No. 77/397-398 /NCLT/MB/MAH/2014

1. Both the parties are present.
2. Heard Counsel appearing for the Petitioner, stating that the matter already settled between the parties.

3. Petitioner seeks withdrawal of its Company Petition for which the matter is listed to 18th July, 2016 to file Withdrawal Application.
4. List this matter on 18th July, 2016 at 10.30 a.m.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 13th July, 2016.